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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2347/1995

New Delhi this the 27th day of February, 1996.

HON'BLE SHRI JUSTICE P.K.SHYAMSUNDAR, ACT. CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Brijlal Saini S/O Moonga Ram,
R/O 2658-61, 2nd Floor,
New Market, Delhi-66. ... Applicant
(By Advocate Shri A. K. Bhardwaj)

-Versus-

1. Union of India through
The General Manager,
Western Railway,
Churchgate, Bombay.
2. The Divisional Railway Manager,
Jaipur Division,
Western Railway,
Jaipur.
3. Sr. Divisional Personnel Officer,
DRM's Office,
Jaipur Division,
Western Railway,
Jaipur. ... Respondents

ORDER (ORAL)

Shri Justice P. K. Shyamsundar —

Heard. The grievance herein is that the applicant although had worked for quite some time his name does not find place in the live casual labour register. We notice that the applicant had made a representation to the respondent Railway administration on 31.12.1994, Annexure A-5. It is stated at the Bar that the aforesaid representation is still pending disposal. In the circumstances, we feel it appropriate to direct the respondents to consider and dispose of the Annexure A-5 representation. That should meet the ends of justice. The Senior Divisional Personnel Officer, respondent

No.3, to whom the representation has been addressed shall consider and dispose of that representation within three months from the date of receipt of a copy of this order. Along with this order, let a copy of the O.A. be also sent to respondents for total compliance.



(K. Muthukumar)
Member (A)



(P. K. Shyamsundar)
Acting Chairman

/as/